G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.21/2012-Customs dated the 17th March, 2012 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 194 (E), dated the 17th March, 2012, namely:—

In the said notification, in the proviso, for "1st day of May, 2012", "1st day of June, 2012" shall be substituted.

[F.No. B1/4/2012-TRU]

Sanjeev Kumar Singh
Under Secretary to Government of India

Note.- The principal notification No. 21/2012-Customs dated the 17th March, 2012, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 194 (E), dated the 17th March, 2012.